

## . IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

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O.A. No. 228/94

New Delhi, dated the 21th November, 1994.

## CORAM

Hon'ble Smt.Lakshmi Swaminathan, Member(Judicial)

Shri N.3. Srivastava, r/o N-32, Jangpura Extension, New Delhi-14

· · · Applicant

(By Advocate Shri J.R. Gupta )

V/s

- 1. Union of India through the Chief Commissioner of Income Tax (Admn) 3.3. Building, I.P.Estate, New Delhi
- 2. Director of Industries, Govt.of U.P. Kanpur (UP)

· · · Respondents

(By advocate Shri R.S. Aggarmal, counsel for the respondent No.1)

## ORDER (ORAL)

/Hon'ble Smt.Lakshmi Swaminathan, Member (J) /

The applicant, who retired from/respondent No.1, service of

is aggrieved by inaction of the respondents 1 and 2 for not

counting the period of his service from 1.12.1959 to

Respondent 2 -

28.10 1964 rendered by him under/the Government of U.P. and

in computing the said period for purposes of pensionary

be nefits. . Learned counsel for the applicant has drawn



my attention to the order passed by the Chief Commissioner (Admn) of Income Tax, C.3. Building, New Delhi dated 18-1-1990 (Ann.A.VII) which is reproduced below:

Subject: Claim for the benefit of past service towards the qualifying service for the purposes of pension in respect of Shri N.B. Frivastava, I.T.O.

I am directed to say that the Chief Commissioner (Admn) of Income-Tax, New Delhi, being Head of the office has in terms of the provision under Rule 59(iv) of CCS (Pension) Rules, 1972, accepted the declaration m de by Shri N.B. Srivastava, ITO (Retd.) and the collateral evidence given in support of his contention to have served with the Director of Industries (U.P.) as Industrial Inspector from 1-12-59 to 28.10.64 admit the portion of his service from 1.12.59 to 28.10.1964, as having been rendered for the purpose of calculation of pension of Sh. N.B. Srivastava.

The period of service from 1.12.59 to 28-10-64 stands verified and wilt now count pension."

order of the Chief Commissioner (Admn) of Income Tax, C.R. Building, New Delhi, the applicant's qualifying service from 1.12.59 to 28.10:1964 has still not been taken into account for the purpose of pensionary benefits No reply has been filed by the respondent No.2, though notice served. Applicant has retired on 31-7-1989.

2. Learned counsel for respondent No.1 states that the order of the Chief Commissioner of Admn. dated 18-1-90 is to be supported by the service records of

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the applicant in the matter of his services with respondent No.2 during the period in question i.e. from 1.12.59 to 28.10.1964. According to him, the Zonal Accounts Officer, CBDT, New Delhi to whom the order has been issued, will not be able to act upon this order unless the service records of the applicant are made available to him by the U.P.Government.

I am not satisfied with the above З. arguments of the learned counsel for the respondent inasmuch as they had sufficient time to procure the necessary documents after the applicant retired on 31.7.1989. Apart from this, it is seen that the order of the Chief Commissioner (Admn.) dated 18-1-90 is based on some evidence on which he has come to the conclusion that the applicant had served as Industrial Inspector with the Director of Industries (U.P.) from 1-12-59 to 28-10-1964. He has stated that the period of service of the applicant for the said period stands verified and will count for the purpose of calculation of pension. The Respondents have not disputed the correctness of



the above position. They have also prayed that the Tribunal may pass such orders as may be deemed fit.

- 4. In the facts and circumstances of the case, the respondent No.1 is directed to implement the order dated 18.1.90 (Annexure A-VII) and include of the applicant the qualifying service/from 1.12.59 to 28-10-1964 for recalculating his pensionary benefits. within a period of four months from the date of receipt of a copy of this order. Learned counsel for the applicant also pressess for payment of interest on account of delay in payment of pension. The Respondents are directed to pay interest as admissible under the Rules on the difference of pension as calculated above.
- disposed of. Cost of Rs 100/- (One hundred ) is also given in favour of the applicant, against Respondent 1.

(Lakshmi Swaminathan)

Member (J)